

**Mr. Speaker:** Will this mean abandonment of the policy of having trade sanctions again Goa?

**Shri Jawaharlal Nehru:** I would call it a variation of it to some extent. There is no abandonment of any policy. We vary these things. For some years a certain policy was being pursued. Now, after full examination and consultation with most of the people, that is, the people of Goa and Goans elsewhere, in deciding this policy, we have done this.

**Shri Khadilkar (Ahmednagar):** With a view to remove the present hardships of Goans because of trade restrictions is Government considering the opening of the steamer service between Panjim and Bombay which was plied before?

**Shri Jawaharlal Nehru:** I am sorry. I cannot answer that question without enquiring into it.

**Shri M. B. Thakore (Pathan):** May I know whether such trade facilities will apply to Diu and Daman territories on the west coast of Gujarat State?

**Shri Jawaharlal Nehru:** Is the hon. Member asking whether this will apply to them?

**Mr. Speaker:** Is it applicable only to Goa or to other territories, like, Diu and Daman?

**Shri Jawaharlal Nehru:** It would apply to all the Portuguese possessions. It will affect much more Goa, of course.

12-13 hrs.

#### PAPERS LAID ON THE TABLE

##### REPORT OF THE WORKING GROUP FOR THE REHABILITATION AND MODERNISATION OF THE ART SILK INDUSTRY

**The Minister of Commerce (Shri Kanungo):** Sir, on behalf of Shri Manubhai Shah, I beg to lay on the

Table a copy each of the following papers:—

- (i) Report (1960) of the Working Group for the Rehabilitation and Modernisation of the Art Silk Industry appointed by the National Industrial Development Corporation.
- (ii) Government Resolution No. 24(29)Tex(D)/60, dated the 30th March, 1961 on the above Report. [Placed in Library. See No. LT-2794/61].

##### GIFT TAX (SECOND AMENDMENT) RULES, 1961 AND SCHEME FOR THE RECONSTRUCTION AND AMALGAMATION OF NEW CITIZEN BANK OF INDIA LIMITED

**The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi):** Sir, I beg to lay on the Table a copy each of the following papers:—

- (i) The Gift Tax (Second Amendment) Rules, 1961 published in Notification No. G.S.R. 193 dated the 18th February, 1961, under sub-section (4) of Section 46 of the Gift Tax Act, 1958. [Placed in Library. See No. LT-2795/61].
- (ii) Scheme for the reconstruction of the New Citizen Bank of India Limited and its amalgamation with the Bank of Baroda Limited, published in Notification No. S.O. 600 dated the 18th March, 1961, under sub-section (11) of Section 45 of the Banking Companies Act, 1949. [Placed in Library. See No. LT-2793/61].

##### ANNUAL REPORT OF THE TRIPURA STATE BANK LIMITED WITH AUDITED ACCOUNTS AND REPORT ON ITS WORKING

**The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha):** Sir, I beg to lay on the Table a copy each of the following papers:—

- (1) Annual Report of the Tripura State Bank Limited for the year ended the 31st December,